Annexure I

Form JERC-1

(See Regulation 12 of Conduct of Business Regulations)

Joint Electricity Regulatory Commission for the State of Goa and Union Territories

Fee Register

SI.	Petition/	Name of	Purpose of	No. &	Particulars	Name of	Name &	Name & initial of	Remarks
No.	Application	party	remittance of	Date of	of IPO/DD	the	initials of	Officials to whom	
	No.	remitting	DD/Pay Order	DD/Pay	Amount	Bank	clerk	pay order has	
		DD/Pay		Order				been passed	
		Order							
1	2	3	4	5	6	7	8	9	10

(See Regulation 13 of Conduct of Business Regulations)

General Heading for Proceedings

BEFORE THE JOINT ELECTRICITY REGULATORY COMMISSION FOR THE STATE OF GOA AND UNION TERRITORIES

FILING NO.: CASE NO.:

(To be filled by the Office)
ΓHE MATTER OF:
mes of the Petitioners/Applicants
Add Description and Address(es)
V/s
me of the Respondents
Add Description and Residence/Address(es)
D
ΓHE MATTER OF:
st of the purpose of the Petition or application)

Affidavit (See Regulation 14 of Conduct of Business Regulations)

BEFORE THE JOINT ELECTRICITY REGULATORY COMMISSION FOR THE STATE OF GOA AND UNION TERRITORIES

FILING NO.: CASE NO.:

(To be filled by the Office)

IN	THE MATTER OF:
Na	imes of the Petitioners/Applicants
	Add Description and Address(es)
	V/s
Na	ame of the Respondents
	Add Description and Residence/Address(es)
A٨	ND
IN	THE MATTER OF:
(G	ist of the purpose of the Petition or application)
	Affidavit in support of the Petition/Reply/Application
res	siding at
1.	I am the petitioner/applicant/respondent (or I am the Director/Secretary/Partner of the
	petitioner/application/respondent having been duly authorized by the said petitioner/applicant/respondent) and I am well conversant with the facts of the case and therefore competent to swear this affidavit.
2.	The contents of the accompanying petition/application/reply may be read as part and parcel of the present affidavit and the same are not being reproduced herein for the sake of brevity.

3. That the petition/application/reply has been drafted by me/by my counsel under my

4. The facts stated in the accompanying petition/application/reply are true and correct to my

instructions and the same has been read over to me and understood by me.

knowledge and nothing has been concealed therefrom.

Verification:									
Verified at	on this ue to my knowledge	•							

Deponent

(See Regulation 15 of Conduct of Business Regulations)

BEFORE THE JOINT ELECTRICITY REGULATORY COMMISSION FOR THE STATE OF GOA AND UNION TERRITORIES

IN THE MATTER OF

Address for Correspondence:

IN THE MATTER OF		
	Petition No.	
	Petitioner(s)	
	V/s	
	Respondent(s)	
Memora	andum of Appearance	
I,	., practicing/working as	having
been authorized by	(furnish the particulars of the	person
authorizing), hereby enter appearance or	n behalf of and under	take to
plead and act for him/it in all matters in th	ne aforesaid case.	
Place:		
Date:	Signature & Designation	

Annexure V

Form JERC-5

(See Regulation 15 of Conduct of Business Regulations)

Joint Electricity Regulatory Commission for the State of Goa and Union Territories

Petitions/Applications Register

SI.	Dairy	Date of	Petition/	Name &	Name &	Subject	Date of	Particulars	Date and	Details	Remarks
No.	No.	Filing	Application	address of	address of the	matter of	admission	of interim	particulars	of	
			No.	the	Respondent(s)	the		orders	of final	appeal,	
				Petitioner(s)		petition/		passed, if	order	if any	
						application		any		filed	
1	2	3	4	5	6	7	8	9	10	11	12

(See Regulation 15 of Conduct of Business Regulations)

Joint Electricity Regulatory Commission for the State of Goa and Union Territories

No.	Subject: Petition under Section of Electricity Act of 2003 in the matter of
Dea	ar Sir,
abo	I am directed to refer to your petition/application dated Filed on on the ove subject and to inform you that on scrutiny, the following defects have been pointed out:
1.	The petition is not in the form (JERC-2) prescribed in Chapter II of the JERC, Conduct of Business Regulations.
2.	The names, descriptions and addresses of the parties have not bee furnished in the cause title.
3.	The following necessary parties have not been impleaded: a. b. c.
4.	The petition has not been duly signed.
5.	The petition has not been supported by an affidavit.
6.	The affidavit is not on the form prescribed in Chapter II of the JERC comprehensive conduct of
	Business Regulations.
7.	The affidavit has not been signed and sworn before the competent authority.
8.	Six copies of the petition have not been filed.
9.	The copies of the petitions are not complete in all respects.
10.	The copies of the documents are not legible and duly attested.
11.	Translation, in English/Hindi/any other language recognized by the Commission, of the documents
	and other material, contained in a language other than English/Hindi/any other language recognized by the Commission, has not been filed.
12.	Authenticity of the translation of the documents, in English/Hindi/any other language recognized by
	the Commission, has not been furnished.
13.	The Vakalatnama/letter of authorization has not been filed.
14.	The Vakalatnama is not properly executed and necessary court fee has not been paid.
15.	The prescribed fee for the petition/application has not paid.
16.	The index of documents has not been filed.
	The pagination of the documents has not been done properly.
13.	Management of the court of the defects of the form of the court of the letter of the court of th

You are requested to rectify the defects within three weeks of issue of this letter, failing which the petition shall be deemed to have been rejected.

Yours faithfully,

(Regulation 23 of the Conduct of Business Regulations)

BEFORE THE JOINT ELECTRICITY REGULATORY COMMISSION FOR THE STATE OF GOA AND UNION TERRITORIES

IN THE MATTER OF Petition No. Petitioner(s) V/s Respondent(s) **Application for Inspection of Documents/Records** I hereby apply for grant of permission to inspect the documents/records in the above case. The details are as follows: 1. Name & address of the person seeking permission 2. Whether he is party to the case or he is the authorized representative of any Party. Furnish necessary particulars 3. Details of papers/documents sought to be inspected Purpose for seeking inspection 4. 5. Date and duration of the inspection sought 6. The amount of fee payable and the mode of payment Place: Signature Office use

Granted inspection on ______/ Rejected

Secretary

Annexure VIII

Form JERC-8

(See Regulation 23 of Conduct of Business Regulations)

Joint Electricity Regulatory Commission for the State of Goa and Union Territories

Register for Inspection of Records

SI. No.	Name of the	Date of application	Records to be	Purpose of inspection	Amount paid with particulars of	Date on which	Official in whose	Signature of all person	Remarks	
140.	applicant	аррисацоп	inspected	Порссион	DD/Pay Order	inspected	presence the	inspecting		
					No. Date Bank		record inspected	the records		
1	2	3	4	5	6	7	8	9	10	

(See Regulation 24 of Conduct of Business Regulations)

BEFORE THE JOINT ELECTRICITY REGULATORY COMMISSION FOR THE STATE OF GOA AND UNION TERRITORIES

IN THE MATTER OF

	Petition No.	
	Petitioner(s) V/s Respondent(s)	
	Application for grant of certified copy	
1.	Name & address of applicant	
2.	Whether the applicant is party	
	to the case	
3.	Whether the case is pending or	
	disposed of	
4.	Description with date of the documents	
	of which copy is applied for	
5.	No. of copies required	
6.	Amount of fee remitted and	
	mode of payment	
		Signature

Office use

Granted/Rejected Additional Copying fee Payable/Paid and details thereof

Secretary

Annexure X

Form JERC-10

(See Regulation 24 of Conduct of Business Regulations)

Joint Electricity Regulatory Commission for the State of Goa and Union Territories

Register of Copy Applications

SI.	Date of	Name	Petition	Particulars of	Amount	Particulars of	No. of	Addl. Amount	Date of	Date of	Signature	Remarks
No	application	of the	No.	the document	received	DD/Pay	pages	& particulars	preparation	delivery	of the	
		appli-		whose copy		Order No.,		of DD/Pay		-	person	
		cant		is required		Date & Bank		Order			receiving	
1	2	3	4	5	6	7	8	9	10	11	12	13